

CLPA 2/2000 (R)

This is an application
U/S 17(2) of
Act 1985. It
is in prescribed
format, it is
free from
defects.

Submitted
before the
Bench for
hearing on
8/10/2000

Registration No -
21/9/2000

1. ~~Subj~~ 21/10/2000
5/10/2000

Requisites
filed on
23/9/2000
at Ranchi

23/9/2000

Notices issued
on 28.9.2000

28.9.2000

1/22.09.2000 : Circuit Bench at Ranchi :

Mrs. M.M.Pal, counsel for the applicant.

Heard ld. counsel for the applicant and also perused the record. Issue show cause notice to the respondents as to why a proceeding of contempt be not initiated against him. Respondent shall file his reply within four weeks from the date hereof. Requisites to be filed within two days.

List it on 20.10.2000 for hearing on contempt.

skj

S.N.
(S.Narayan)/V.C.

20.10.2000

CIRCUIT BENCH AT RANCHI

CM

Mrs. M.M.Pal..counsel for the applicant

Notices have already been issued.

None appears for the respondents. Let it be listed on 28.11.2000 awaiting W.S.

releas
(L.R.K.Prasad)
M(A)

S.N.
(S.Narayan)
V.C.

CCPA No. 2/2000 (R)
(O.A.No.608/96)

3/15.01.2001 : Circuit Bench at Ranchi :

Mrs. M.M.Pal, counsel for the applicant.

Mr. M.M.Prasad, counsel for the opposite party.

Show cause reply filed on behalf of the respondents be kept on the record.

2. Heard learned counsel appearing for the parties. From the show cause reply, as also the letter dated, 15th December, 2000, appended to the reply, along with the calculation sheet of interest, we get an impression that there has been sufficient compliance of the earlier order of this Tribunal as per which interest calculated from 1st April, 1996 to 24th August, 1996, @ 12% p.a. appears to have been settled and also paid to the applicant.

3. Learned counsel for the applicant, however, submitted that she has got no further instructions from the applicant.

4. In any view of the matter, having noticed the facts narrated in the show cause reply, supported with affidavit, we do not consider it necessary to pursue the instant CCPA and, accordingly, it is dropped. The applicant is, however, not precluded from representing his case before the respondents, if some more amount was admissible to him.

skj

Mr. L.R.K. Prasad
(L.R.K.Prasad)/M(A)

S.N.
(S.Narayan)/V.C.